## Financial and Development Corporations for SCs/STs

†2063. DR. NARAYAN SINGH MANAKLAO: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of the financial and development corporations set up by government for the economic dependence of the persons belonging to SCs/STs, Other Backward Classes, Minorities and Physically Handicapped along with the date of their inception and authorized capital;

(b) whether Government have made available the allotted and declared authorized share capital of these corporation;

(c) if not, the reasons therefore, and

(d) whether there is any scheme for these corporations to came out from the financial crisis as the main source of their income, which is interest received on share capital has been shrinking due to continuous decrease in rate of interest?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): (a) to (c) The Government has set up six apex level Finance & Development Corporations for economic development of persons belonging to SCs, safai karamcharis, STs, OBCs, Minorities and Handicapped persons as per details given below:

				(Rs. in crore)
SI. No.	Name of the Corporation	Date of inception	Authorized share capital	Paid up share (as on 19.9.04)
1	National Scheduled Castes Finance & Development Corporation	08.02.1989	1000	324.20
2	National Safai Karamcharis Finance & Development Corporation	24.01.1997	200	111.75
3	National Scheduled Tribes Finance Development Corporation*	10.04.2001	500	260.37
4	National Backward Classes Finance &' Development Corporation	13.01.1992	700	406.63
5	National Minorities Development & Finance Corporation	30.09.1994	500	258.42
6	.National Handicapped Finance & Development Corporation	24.01.1997	400	62.30

'Bifurcated from NSFDC

<sup>†</sup>Original notice of the question was received in Hindi.

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The Corporations are released equity share contribution during the year after taking into account their annual loaning and unspent balances with them.

(d) The Corporation utilize the funds available with them for disbursement of loan to targeted persons. Their income is the interest recovered on the loans extended by them to the State Channelising Agencies and on term deposits of the surplus funds with them. It is **a** fact that falling interest rate on term deposits has had an adverse impact on their income. The Corporation are expected to increase their income through wider coverage of the target group and improved recovery from the State Channelising Agencies.

## **Budget allocation for tribal affairs**

2064. SHRI RISHANG KEISHING: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the Budget allocation made during the last three years;

(b) the schemes his Ministry directly take up and the schemes through the State Governments;

(c) whether Government are satisfied with the achievements; and

(d) the ways and means to be adopted to further improve and be more effective in dealing with the tribal problems and affairs?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH): (a) The Budget allocated to this Ministry as per revised estimates during the last three years was as under:

Year	Amount	
	(Rs. in crore)	
2001-02	1018.00	
2002-03	1012.00	
2003-04	900.00	

(b) The Ministry of Tribal Affairs implements the Schemes of this Ministry (as per Statement) through the State Governments and a few through the Non-Governmental Organisations (NGOs). (*See* below,)

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